

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(C) No(s).22320-22321/2004  
(From the judgement and order dated 23/01/2004 in RA No. 146/2004 &  
CWP No. 15484/2003 & CWP No. 16482/2003 of The HIGH COURT OF  
PUNJAB & HARYANA AT CHANDIGARH)

FOOD CORPORATION OF INDIA & ANR.

Petitioner(s)

VERSUS

PALA RAM & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP,substituted service,exemption from  
filing c/c of the impugned Judgment,intervention and office report ))(For final  
disposal)

WITH SLP(C) NO. 1742 of 2008

(With office report)

SLP(C) NO. 22335-22336 of 2004

(With appln.for c/delay in filing SLP and office report)(For final disposal)

SLP(C) NO. 2757 of 2006

(With prayer for interim relief and office report)

Date: 24/03/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Mr. Ajit Pudussery,Adv.

& rr in SLP-2757/2006

For Respondent(s)

Mr. Dharmendra Kumar Sinha,Adv.

& Ptr. in

Ms. S. Janani ,Adv

SLP-2757/06,

1742/2008

UPON hearing counsel the Court made the following

ORDER

Delay condoned.

After hearing learned counsel for the parties, the Court  
reserved its judgment.

[ Meenu Sethi ]

Court Master

[ Pushap Lata Bhardwaj ]

Court Master

Books referred:

2001 7SCC 1